

IN THE HIGH COURT OF JUDICATURE AT PATNA
Letters Patent Appeal No.111 of 2021
In
Civil Writ Jurisdiction Case No.8528 of 2020

Tipu Sultan

... .. Appellant/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Abhay Shankar Singh, Advocate

For the Respondent/s : Mr. Lalit Kishore, Sr. Advocate

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI

and

HONOURABLE MR. JUSTICE SUNIL DUTTA MISHRA

ORAL ORDER

(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

4 18-02-2025

Re:- I.A. No. 1 of 2025

Heard the Interlocutory Application for condonation of delay in filing the present L.P.A. No. 111 of 2021. There is delay of 2 days in filing the present L.P.A.

2. For the reasons stated in the application and affidavit, I.A. No. 1 of 2025 stands allowed. The delay of 2 days in filing the present L.P.A. is condoned.

3. Re-list this matter on 25.02.2025.

4. In the meanwhile, appellant is requested to verify whether grievance of employees of 5th and 6th respondents would fall under any other statute of the State, like Education



Act so as to find out he has other alternative remedy.

(P. B. Bajanthri, J)

(Sunil Dutta Mishra, J)

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